

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R.A. No. 152 /92 In  
O.A. No. 697/92  
T.A. No.

199

(1)

DATE OF DECISION 19 - 5 - 1992

Shri Mangu Lal &amp; Others

Petitioners

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Advocate for the Respondent(s)

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The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. A.B. Gorthi, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgement by Hon'ble Mr. P.K. Kartha, V.C.)

This R.A. has been filed by the respondents in O.A-697/92 which was disposed of by judgement dated 28.3.1992. The grievance of the petitioners was that the Chief Administrative Officer, Northern Railway, Delhi, had sought to relieve them from their posting at Delhi as Casual Labourers and shift them to Jodhpur on the ground that the Unit in which they had worked had been wound up. After going through the records of the case carefully and hearing both sides, the application was disposed of with the direction to the respondents to give further time of one month to the petitioners

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to join duty at Jodhpur, and that they should provide the petitioners the necessary passes for the purpose of joining there. The respondents were further directed to prepare the seniority list of casual labourers working in one unit in accordance with para. 5.2.1 of the Railway Board's Circular dated 11.9.1986 and thereafter to consider the case of the applicants for reposting to Delhi as casual labourers in accordance with their respective length of service. Further, in case any other casual labourers who had been shifted from Delhi to Jodhpur or other stations, in similar circumstances, are given daily allowance, the respondents were directed to give daily allowance to the petitioners also at the same rates.

2. We see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. The R.A. is, therefore, dismissed.

*Amrit Singh*  
(A.B. Gorathi)  
Administrative Member

*Amrit*  
(P.K. Kartha)  
Vice-Chairman (Judl.)